

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 153 of 2020**

**IN THE MATTER OF:**

**R.Venkatakrishnan**

**...Appellant**

**Versus**

**L & T Finance Ltd.**

**...Respondent**

**Present:**

**Appellant : Mr. Aditya Verma, Ms. Shreya Patnaik, Mr. Utkarsh Joshi, Ms. Priyamvada Mishra Advocates**

**Respondent: Mr. Varun Singh for R-7.**

**O R D E R**

**25.02.2020** Due to paucity of time, the matter could not be taken up . One week's time is granted to file Reply Affidavit.

Post the matter For Admission '(After Notice)' on **19<sup>th</sup> March, 2020.**

(Justice Venugopal M.)  
Member (Judicial)

(V.P.Singh)  
Member (Technical)

(Alok Srivastava)  
Member(Technical)

sr/nn